

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 410 of 2015 in  
DFR No. 1586 of 2015**

**Dated: 11<sup>th</sup> January, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Essar Oil Ltd.**

**....Appellant(s)**

**Versus**

**Gujarat Electricity Regulatory Commission  
& Ors.**

**....Respondent(s)**

Counsel for the Appellant(s)

:

Mr. Matrugupta Mishra  
Mr. Tushar Nagar

Counsel for the Respondent(s)

:

Ms. Suparna Srivastava  
Ms. Anushka Arora  
Mr. S.R. Pandey for R.1  
Mr. M.G. Ramachandran  
Ms. Ranjitha Ramachandran  
For R.2 & R.3

**ORDER**

**(Appl. for condonation of delay)**

**IA No. 410 of 2015**

There is 104 days' delay in filing the appeal. In this application, the applicant/appellant has prayed that the delay be condoned.

We have heard learned counsel for the parties.

We are informed that other appeals being Appeal nos. 269 of 2015 & 238 of 2015 challenging the same impugned order are already admitted by this tribunal.

Taking this into consideration and considering the explanation offered by the applicant/appellant, we feel that this is a fit case in which

the delay should be condoned. Hence, delay is condoned. Application is disposed of.

**DFR No. 1586 of 2015**

Registry is directed to number the appeal. Issue notice to the respondents returnable on 22.01.2016. Dasti in addition is permitted.

List the matter on 22.01.2016. Tag to Appeal nos. 269 of 2015 & 238 of 2015.

**(I.J. Kapoor)**  
**Technical Member**  
Pr/kt

**(Justice Ranjana P. Desai)**  
**Chairperson**